

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-210**

Appeal No. - 370/252/ND/2020

**IN THE MATTER OF:**

SRI GANESH PLATES AND GLASSES PVT LTD

Vs.

ROC

....Applicant

.....Respondent

**SECTION**

U/s 252

**Order delivered on 19.11.2020**

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

: Mr. Narender Jain

For the Respondent

: Ms. Zehra Khan for IT Deptt. and Ms. Mitika for RoC

**ORDER**

Ms. Zehra Khan for IT Deptt. and Ms. Mitika ARoC have appeared and seek 10 days time to file the reply/report. Let the same be filed within 10 days from today after serving advance copy of the same to the Appellant's Counsel. No further adjournment will be granted on any ground.

In the meantime, the appellant is well advised to file the Income Tax Return by filing supplementary affidavit within two days from today after serving advance copy of the same upon the Ld. Opposite Counsel.

In course of hearing, Ld. Counsel for IT Deptt. submitted that she has not received the additional affidavit filed by the appellant. Ld. Counsel for appellant is requested to share the additional documents on the email Id of the Ld. Counsel for IT Deptt. in the course of day and Ld. Counsel for IT Deptt. is requested to share the email Id with the Ld. Counsel for appellant. List the case on **03.12.2020**.

Sd/-

**(K.K. VOHRA)**  
**MEMBER (T)**

Sd/-

**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**